

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kesar Multimodal Logistics Limited
2.	Date of incorporation of corporate debtor	30/09/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2011PLC222597
5.	Address of the registered office and principal office (if any) of corporate debtor	Oriental House, 7, Jamshedji Tata Road, Churchgate, Mumbai – 400 020
6.	Insolvency commencement date in respect of corporate debtor	17/02/2022. (The copy of the Order dated 17/02/2022 was received by the Interim Resolution Professional on 04/03/2022.)
7.	Estimated date of closure of insolvency resolution process	31/08/2022 (Being 180 days from 04/03/2022 i.e. from the date of receipt of the order by the Interim Resolution Professional)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Jain (IBBI/IPA-001/IP-P01368/2018-2019/12131)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A501, Shanti Heights, Plot No. 2, 3, 9, B/10, Sector 11, Koparkharine, Thane, Navi Mumbai, Maharashtra – 400 709 Email: ipprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B/610, BSEL Techpark, Oppo. Vashi Railway Station, Vashi, Navi Mumbai – 400 703. Email: kmll.cirp@gmail.com
11.	Last date for submission of claims	18/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

FOR THE ATTENTION OF THE CREDITORS OF KESAR MULTIMODAL LOGISTICS LIMITED.



[Handwritten Signature]

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kesar Multimodal Logistics Limited** on **17/02/2022** (The copy of the Order dated 17/02/2022 was received by the Interim Resolution Professional on 04/03/2022).

The creditors of **Kesar Multimodal Logistics Limited**, are hereby called upon to submit their claims with proof on or before **18/03/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

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Submission of false or misleading proofs of claim shall attract penalties.



Mr. Prashant Jain



Insolvency Professional

Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131

Date: 07/03/2022

Place: Mumbai